

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3837
TO BE ANSWERED ON 24th MARCH, 2017**

MONOPOLY OF PHARMA COMPANIES

3837. SHRI SHRIRANG APPA BARNE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a few pharma companies monopolise the market and therefore the cheaper versions of the same medicine are not promoted and if so, the details thereof and reaction of the Government thereto;
- (b) whether there is a need for a strengthened regulatory mechanism to oversee quality of health services both in public and private sector;
- (c) if so, the steps taken by the Union Government in this regard;
- (d) whether the Government proposes to fix accountability at lower level to improve health parameters; and
- (e) if so, the details thereof and the steps taken in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): No such reports have been received by the Government.

(b) to (e): Health is a State subject. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of the Clinical Establishments with a view to prescribing the Minimum Standards of facilities and services provided by them. The Act is presently applicable only in ten States and all Union Territories except Delhi and its enforcement is within the purview of the State/UT Governments.